

PAPERS (ENGLISH AND HINDI VERSIONS)  
UNDER ARTICLE 323(1) OF THE CONSTITUTION

**The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):** Sir, I beg to lay on the Table a copy each of the following papers (English and Hindi versions) under article 323(1) of the Constitution:—

- (i) Twelfth Report of the Union Public Service Commission for the period 1st April, 1961 to 31st March, 1962.
- (ii) Memorandum explaining the reasons for non-acceptance of the Commission's advice in a case referred to in the above Report.

[Placed in Library, See No. LT-1580/63].

12.24 hrs.

COMMITTEE ON PRIVATE MEMBER'S BILLS AND RESOLUTIONS  
TWENTY-FOURTH REPORT

**Shri Krishnamoorthy Rao (Shimoga):** Sir, I beg to present the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions.

12.24½ hrs.

## ELECTION TO COMMITTEE

## CENTRAL ADVISORY BOARD OF EDUCATION

**The Parliamentary Secretary to the Minister of Education (Shri M. R. Krishna):** Sir, on behalf of Dr. K. L. Shrimali, I beg to move:

"That in pursuance of paragraph 3(2)(d) of the late Department of Education, Health and

Lands Resolution No. F.122-3/35-E, dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Central Advisory Board of Education for the next term, subject to the other provisions of the said Resolution."

**Mr. Speaker:** The question is:

"That in pursuance of paragraph 3(2)(d) of the late Department of Education, Health and Lands Resolution No. F.122-3/35-E, dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Central Advisory Board of Education for the next term, subject to the other provisions of the said Resolution."

*The motion was adopted.*

12.25 hrs.

## PERSONAL INJURIES (COMPENSATION INSURANCE) BILL—contd.

**Mr. Speaker:** The House will not take up further consideration of the following motion moved by Shri C. R. Pattabhi Raman on the 26th August, 1963, namely:—

"That the Bill to impose on employers a liability to pay compensation to workmen sustaining personal injuries and to provide for the insurance of employers against such liability, be taken into consideration."

**The Deputy Minister in the Ministry of Labour, Employment and for**